

1956 HYD. Act X) *Abolition of Inams* 608-A  
(*Amendment*)

\* THE HYDERABAD ABOLITION OF INAMS  
(AMENDMENT) ACT, 1956.

No. X of 1956.

An Act to amend the Hyderabad Abolition of Inams Act, 1954 (VIII of 1955).

WHEREAS it is expedient to amend the Hyderabad Abolition of Inams Act, 1954 (VIII of 1955) for the purposes hereinafter appearing; Preamble.

BE it enacted in the Seventh Year of Our Republic as follows:

1. (1) This Act may be called the Hyderabad Abolition of Inams (Amendment) Act, 1956. Short title and commencement.

(2) It shall be deemed to have come into force on the 20th day of July, 1955.

2. In section 1 of the Hyderabad Abolition of Inams Act, 1954 (VIII of 1955) (hereinafter referred to as the principal Act), for sub-section (3) the following sub-section shall be substituted and shall be deemed always to have been substituted, namely:— Amendment of section 1, Hyderabad Act VIII of 1955.

[Amendments carried out in the principal Act.]

3. In section 2 of the principal Act, for clause (b) of sub-section (1), the following clause shall be substituted and shall be deemed always to have been substituted, namely:— Amendment of section 2, Hyderabad Act VIII of 1955.

[Amendments carried out in the principal Act.]

4. Notwithstanding anything contained in the principal Act, with effect from the date of publication of that Act in the official Gazette and till the commencement of the provisions mentioned in clause (b) of sub-section (3) of section 1 of that Act, the full land revenue payable in respect of every inam abolished and vesting in the Government under section 3 of that Act, shall be recovered from the inamdar of such inam as if he were the occupant of such land and, on the commencement of the said provisions of that Act, it shall be recovered in accordance with those provisions. Temporary provision for recovery of land revenue.

5. The Hyderabad Abolition of Inams (Amendment) Ordinance 1956 (II of 1956) is hereby repealed. Repeal of Hyderabad Ordinance II of 1956.

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